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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 5/2018 In C.P. (I.B) No. 33/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Chandra Prakash Jain (RP)  
V/s.  
Renish Petrochem FZE & Anr.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy  
Code

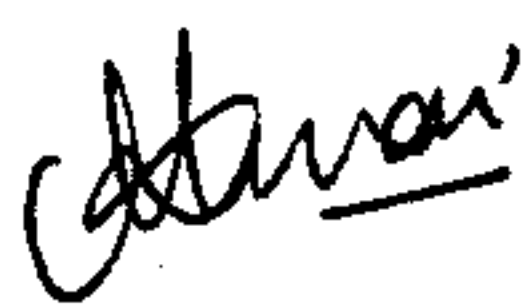
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Chandra Prakash Jain	RP	CP Jain	CP Jain
2.	<sup>for</sup> Ketan M. Parikh	Adv.	Financial Creditor	<del>for</del> Ketan M. Parikh

**ORDER**

RP Mr. Chandra Prakash Jain present. Learned Advocate Mr. Ketan Parikh present for Respondent in IA 5/2018.

At request of learned RP for filing proof of service of notice on Operational creditor.

List the matter on 15.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 12th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**